THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM NAIK): (a) and (b) Facilities like Wheel Chair for aged and handicapped persons, a reservation counter handicapped/senior citizens are available at Nagpur station. The facility of concessional travel tickets to children, aged and handicapped is also available. Besides, a quota of two Sleeper Class berths has also been earmarked for handicapped persons in the long distance Mail/Express trains originating from Nagpur station.

Written Answers

(c) Does not arise.

191

Own Your Wagon Scheme

- 2722. SHRI RAHASBIHARI BARIK: Will the Minister of RAILWAYS be pleased
- (a) The year of launching 'Own Your Wagon' Scheme;
 - (b) the main objectives of that scheme;
- (c) whether Government have made any review on the functioning of the scheme;
- (d) if so, whether the objectives have been achieved:
- whether (e) if not. Government propose to modify the scheme; and
 - (f) if so, the steps taken in the matter?
- THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM NAIK): (a) 'Own Your Wagon' Scheme was lauched in the year 1992.
- (b) The main objective of the scheme is to supplement the resources available with the Railways for acquisition of rolling stock and thereby enhance the rail transport capacity to meet the needs of various sections of economy by encouraging private participation in ownership of wagons.
- (c) to (f) In order to make the scheme more investor friendly the scheme is constantly reviewed based on the feedback from the users. The scheme has since been modified twice in 1994 &

1997. The results of revision are encouraging.

to Unstarred Questions

Conversion of MG to BG in the Siliguri Alipur Duar line in NF Railway

- SHRI **DIPANKAR** MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the scheme for conversion from MG to BG in the Siliguri Alipur Duar line in NF Railway was sanctioned;
- (b) whether the funds for the same were diverted to other area:
- (c) if so, the reasons therefor and the future plans for conversion of this line to BG;
- (d) if not, the present status and action plan to implement the gauge conversion programme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM NAIK): (a) The Project is included in the Budget and is to be taken up after obtaining the requisite clearances for which action has already been initiated.

- (b) No, Sir.
- (c) Does not arise.
- (d) The work will be started' after obtaining the clearances and will take about 5 years from completion subject to availability of resources.

Small Traders Trained in Ticketless Travel

- 2724. SHRI AMAR SINGH: Will the Minister of RAILWAYS be pleased to state:
- (a) whether Government are aware that a large number of small traders trained in ticketless travel, often travel from Tundla, Shikohabad and Aligarh to New Delhi without tickets;
- (b) whether these persons force the bonafide travellers to vacate their scats and occupy the same on those routes; and

(c) if so, what action Government have taken against those ticketless travellers who perform their journeys with the active cooperation of the Railway staff?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM NAIK): (a) to (c) The small traders travel from Tundla, Shikohabad and Aligarh to New Delhi station with Monthly Season Tickets or proper journey tickets and not without ticket. No complaint has been received that these passengers force the bonafide passengers to vacate their seats and occupy the same on these routes. However, a few complaints of daily commuters travelling in sleeper Class coaches are received. Regular and surprise checks are conducted on these routes and the person detected travelling irregularly are dealt with under the provisions of the Railways Act, 1989. Any complaint about connivance of Railway staff with the ticketless/irregular travellers is seriously viewed and defaulters taken up under Discipline & Appeal Rules.

Settlement of Railway Claims for Compensation

2725. CHAUDHARY CHUNNI LAL: Will the Minister of RAILWAYS be pleased to state:

- (a) the target period to settle the railway claim for compensation by the railway claim department and also by the Refund Branch in respect of demurrage and wharfage charges;
- (b) the policy of refund in cases of demurrage and wharfage charges;
- (c) how many cases have been registered in the years 1994-95, 1995-96, 1996-97 and 1997-98 in the Northern Railway Refund Offices; and

(d) the details of the pending refund cases of cement goods, company-wise and calender year-wise from 1994 to 1998 I with the reasons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM NAIK): (a) The target period within which different types of Railway Claims should be settled are as under:

- (i) Claims for non-: 6 months delivery of wagons/ complete consignments
 - (ii) Partial non- : 4 months delivery of complete packages
 - (iii) Shortage/ : 3 months Damage/ Breakage etc.

No target period has been laid down for the settlement of refund cases in respect of demurrage/wharfage charges.

- (b) Demurrage or wharfage charges are levied as a deterrent measure against detention to wagons and occupation of railway wharf or godown beyond the permitted Free Time. Under specific circumstances, the charges can be waived, partially or fully by the competent authority depending on the merit of such cases. If the parties have made the payment of charges, before a final decision is taken, refund could be given for waived amount.
- (c) The total number of cases registered in the Northern Railway Refund Office for the last four years is given below:

No. of cases registered	Years
11149	1995-1996
11964	1996-1997
12904	1997-1998

(d) A statement is attached.